

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH**  
**ALLAHABAD**

This is the **24<sup>TH</sup>** day of **JANUARY, 2019**.

**ORIGINAL APPLICATION NO. 66 OF 2019**

**HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).**

1. Smt. Bharti Verma wife of Saurabh Verma, resident of Ambedkar Nagar, Khera Gaon, Police Station-Prem Nagar, Jhansi. Presently residing at Anpurna Colony Near Prabhu Dayal Pahadia Inter College, Police Station-Kotwali, District Jhansi

.....Applicant.

**VERSUS**

1. The Union of India through Secretary, Ministry of Railways, Government of India, New Delhi.
2. Railway Board, Rail Bhawan, Raisina Road, New Delhi, through its Director.
3. Divisional Railway manager (Northern Central Railway), Allahabad.
4. Senior Divisional Railway Manager (Commercial), Allahabad.
5. Saurabh Verma son of Narendra Kumar Verma resident of Ambedkar Nagar, Khera Gaon, Police Station – Prem Nagar, Jhansi. Presently posted as Ticket Collector at Railway Station – Khurja, Ghaziabad.

.....Respondents

Advocate for the Applicant : Shri Umesh Chandra Prajapati

Advocate for the Respondents : Shri S M Mishra

**O R D E R**

Heard Shri Umesh Chandra Prajapati, learned counsel for the applicants and Shri S M Mishra, learned counsel for the respondents.

2. Learned counsel for the applicant submitted that the applicant has furnished a representation dated 13.07.2018 to the respondents for entering her name in the service record of her husband Shri Saurabh Verma. However, no decision has been taken on the aforesaid representation till date.

3. Learned counsel for the applicant further submitted that the applicant will be satisfied and her grievances will be redressed, in case, a direction is issued by this Court to the respondents to decide the

representation dated 13.07.2018 by a speaking and reasoned order within a stipulated time frame.

4. Learned counsel for the respondents submitted that the matter is sub judice in the Civil Court and therefore, the petition is not maintainable.

5. Looking into the facts and circumstances of the case, it would not be proper to keep this OA pending.

6. Accordingly, the respondent no. 3/competent authority is directed to decide the representation dated 13.07.2018 by passing a reasoned and speaking order and communicate the decision to the applicant within a period of two months from the date of receipt of certified copy of this order. While deciding the representation, respondent no. 3 shall see into the legality of the litigation pending in the Civil Court.

7. With the above direction, the OA is disposed of. It is made clear that this Court has not entered into the merit of the case. No order as to cost.

**(RAKESH SAGAR JAIN)  
MEMBER-J**

Arun..